

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.K. HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).8973/2007

UNION OF INDIA

Petitioner(s)

VERSUS

SUKHBIR SINGH & ANR.

Respondent(s)

(With office report)

WITH SLP(C) NO. 5006 of 2008

(With office report)

SLP(C) NO. 5007 of 2008

(With office report)

SLP(C) NO. 5767 of 2008

(With office report)

SLP(C) NO. 5768 of 2008

(With office report)

SLP(C) NO. 5770 of 2008

(With office report)

SLP(C) NO. 8974 of 2007

(With office report)

SLP(C) NO. 8975 of 2007

(With office report)

SLP(C) NO. 8976 of 2007

(With office report)

SLP(C) NO. 8978 of 2007

(With office report)

SLP(C) NO. 8979 of 2007

(With office report)

SLP(C) NO. 8980 of 2007

(With office report)

SLP(C) NO. 8982 of 2007

(With office report)

SLP(C) NO. 8983 of 2007

(With office report)

SLP(C) NO. 8984 of 2007

(With office report)

SLP(C) NO. 8986 of 2007

(With office report)

SLP(C) NO. 9703 of 2007

(With office report)

Date: 04/10/2010 This Petition was called on for hearing today.

Item No.13

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For Petitioner(s)

Mr. Varun Thakur, Adv.

Mr. D.S. Mahra, Adv.

For Respondent(s)

Mr. Vishnu B. Saharya, Adv.

M/S Saharya & Co., Adv.

M/S Mitter & Mitter Co., Adv

Mr. M.A.Chinnasamy, Adv.

Mr. G.B. Sewak, Adv.

Ms. Anil Katiyar, Adv.

Dr. Aurobindo Ghose, Adv,

Mr. Amit Gupta, Adv.

UPON hearing counsel the Court made the following

O R D E R

SLP(C) Nos.8975,8976,8978,8980,9703/2007 and 5770/2008

The learned counsel for the petitioner is present.

He seeks time to file the affidavit in proof of dasti service.

Two weeks' time as last chance is given to him, in that behalf.

SLP(C) Nos.8973-8974/2007

Mr. Amit Gupta, the learned Advocate appearing on behalf of respondent No.1 has stated that he has already filed the vakalatnama on behalf of the said respondent. Office to verify the position and report accordingly.

List again on 12.11.2010.

(M.K. HANJURA)  
REGISTRAR

rd